

tern zone but rather it show a narrowing down of the gap in power availability. If I have understood him correctly, that was the way he was trying to put the figures before us.

In the case of the north-eastern region, I agree with Shri Goswami that this is very low, being 1.52 only, but the requirement there is also of this order namely 1.52 and the shortage there at present is really very marginal and a very much more comfortable position obtains there as compared to West Bengal.

So far as the planning of our needs is concerned, I have mentioned in my main statement that the Fourth Plan target for additional generating capacity in West Bengal was 251 MW while the actual achievement was only 131 MW. It is this basic fact which has really led to the shortage.

The only solution now is that we should get more power generated from the existing units and we should get over the Santaldih problems. The West Bengal Government have to get more power from their units. This in short is the answer to the problem.

Wherever new unit are coming up, we are doing everything to expedite the process of commissioning of these new units. That is the only other immediate solution to the problem.

The hon. Member referred to the unemployed people. Of course, it is a large problem all over the country. But I am told that in West Bengal the engineers are on cease-work and work-to-rule. This was what the Chief Minister told me yesterday. I would only appeal to the engineers that considering the situation in West Bengal just now and considering the difficulties there, they may consider whether they would not like to contribute their mite in getting over this problem, and whatever difficulties they may have they can discuss with the West Bengal Government,

but at this moment all of us must help in getting over these difficulties.

13.24 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table a copy of Notification No. G.S.R. 178(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT—6806/74].

##### NOTIFICATION UNDER ALL INDIA SERVICES ACT, 1951 & DMC AMDT. RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Probationers' Final Examination) (Amendment) Regulations, 1974, published in Notification No. G.S.R. 342 in Gazette of India dated the 6th April, 1974.
  - (ii) The Indian Forest Service (Pay) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 344 in

[Shri F. H. Mohsin]

Gazette of India dated the 6th April, 1974.

[Placed in Library. See No. LT—6807/74]

(2) A statement (as on 31st March, 1974) (Hindi and English versions) of the decisions taken on various Reports of the Administrative Reforms Commission and the implementation of these decisions. [Placed in Library. See No. LT—6808/74]

(3) A copy of the Delhi Municipal Corporation (Allowances of Councillors and Aldermen) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. U-13021/4/73-Delhi in Delhi Gazette dated the 5th April, 1974, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT—6809/74]

**ANNUAL REPORT OF ISI FOR 1972-73**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1972-73. [Placed in Library. See No. LT—6810/74]

13.25 hrs.

**ESTIMATES COMMITTEE**

STATEMENTS SHOWING FINAL REPLIES OF GOVERNMENT IN RESPECT OF CERTAIN RECOMMENDATIONS

SHRI R K SINHA (Faizabad): I beg to lay on the Table the following statements showing replies to the

recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Action Taken Reports:—

1. Statement showing the final replies of Government included in Chapter V of the Thirty-Third Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on their Thirteenth Report on the Ministry of Health and Family Planning (Department of Family Planning)—Family Planning Programme, which were not furnished by Government in time for inclusion in the said Action Taken Report.

2. Statement showing the final replies of Government included in Chapter V of the Forty-Fifth Report of the Estimates Committee (Fifth Lok Sabha) regarding Action taken by Government on their Fortieth Report on the Ministry of Petroleum and Chemicals (Department of Chemicals)—Fertilizers, which were not furnished by Government in time for inclusion in the said Action Taken Report.

13.25½ hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FORTIETH REPORT**

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Fortieth Report of the Committee on Private Members' Bills and Resolutions.